

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****IN****Original Application No. 48 of 2025****IN THE MATTER OF:**

PAWAN KUMAR

...APPLICANT

VERSUS

UNION OF INDIA AND ORS.

...RESPONDENT

INDEX

S.No.	Particulars	Page No.
1.	Objections on behalf of the Respondent No. 11 to the Joint Committee Report filled by District Magistrate in O.A. 48 of 2025	21
2.	ANNEXURE R11/1 True copy of the compliance report for the pre-monsoon cycle (June 2025), covering October 2024 to March 2025 submitted to UPPCB	22-23

DRAWN AND FILED BY


Gaurav Kumar Bansal

Advocate

For

Applicant

A26, Basement

Jangpura Extension

New Delhi – 14

New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

Original Application No. 48 of 2025

IN THE MATTER OF:

PAWAN KUMAR

...APPLICANT

VERSUS

UNION OF INDIA AND ORS.

...RESPONDENTS

OBJECTIONS ON BEHALF OF THE RESPONDENT NO. 11 TO THE

JOINT COMMITTEE REPORT FILLED BY DISTRICT MAGISTRATE IN

O.A. 48 OF 2025

MOST RESPECTFULLY SHOWETH:

I, Meera Singh, aged about 47 years, wife of Sh Ajay Singh, resident of S24/17, A G, Ajay Vihar Colony, Taktapur, Varanasi, Varanasi Cant., Varanasi, Uttar Pradesh – 2211002 do hereby solemnly affirm and declare as under:

1. That the deponent is the proprietor of Respondent No. 11 and as such is competent to swear the present affidavit.



मीरा सिंह

27 AUG 2025

2. That the present objections are being filed on behalf of M/S Anjali Construction Enterprises ("Respondent No. 11"), in response to the Joint Committee Report filled by District Magistrate in O.A. 48 of 2025.
3. That the Joint Committee Report suffers from errors of law, misinterpretation of facts, and reliance on assumptions unsupported by record, inasmuch as the Committee has failed to appreciate the correct legal position regarding the validity of Environmental Clearance (EC), misread the factual situation on the ground, and drawn conclusions without correlating them with authenticated mining and dispatch data maintained by the competent authorities.
4. That before dealing with the merits of the findings of the Joint Committee Report, it is necessary to place on record the relevant chronology of events, which clearly establishes the lawful manner in which Respondent No. 11 obtained the mining rights and statutory clearances:
 - a. That an Environmental Clearance (EC) was granted by SEIAA, U.P. vide No. 516/Parya/SEAC/5031-4705/2018 dated 09.01.2020 in favour of M/s R.S.I. Stone World Pvt. Ltd. (Mr. Virendra Singh Jadon as the Project Proponent) for riverbed morrum mining over an area of 32.338 hectares in Kanhar River.



27 AUG 2025

भीरा सिंह

- b. That the lease deed of the erstwhile proponent, M/s R.S.I. Stone World Pvt. Ltd., was terminated by the District Magistrate, Sonbhadra, vide Letter No. 2625/khanij/2024 dated 08.01.2024.
- c. That pursuant to the termination, the District Magistrate, Sonbhadra, issued a fresh e-tender notice No. 2643/khanij/Morrum/E-nivida-sah E-nilami/2024 dated 10.01.2024. The Respondent emerged as the highest bidder (H1) and was issued Letter of Intent (LOI) vide Ref. No. 3012/khanij/2024 dated 13.03.2024.
- d. That in order to operationalize the lease, an application for transfer of EC from M/s R.S.I. Stone World Pvt. Ltd. to the Respondent was filed on 27.04.2024 through PARIVESH Portal (Proposal No. SIA/UP/MIN/470869/2024). The SEIAA, U.P. granted transfer of EC on 11.07.2024, bearing EC ID No. EC24B0107UP5171842T.

5. Objection as to EC Validity

That it is respectfully submitted that the Joint Committee has referred to Additional Condition No. 1 of the transfer order, which states that the EC stands transferred "up to 08.01.2025 or validity of current mine plan/lease, whichever is earlier, and thereafter the original EC and transfer order both will become null and void."



मीरा सिंह

However, in the very same paragraph (para 3.7), the Committee has itself acknowledged the binding effect of MoEF&CC Notification S.O. 221(E) dated 18.01.2021, which excluded the period 01.04.2020–31.03.2021 from computation of validity, thereby extending the EC till 07.01.2026. The Committee's record is thus self-contradictory: while quoting the recital "08.01.2025" from the transfer order, it simultaneously accepts the statutory extension up to 07.01.2026.

The correct legal position is that statutory notifications issued under the Environment (Protection) Act, 1986 constitute subordinate legislation having overriding effect. In particular:

- a. S.O. 221(E) dated 18.01.2021 excluded one year (COVID-19 period) from validity computation.
- b. S.O. 1807(E) dated 12.04.2022 granted a further automatic extension of two years to all ECs subsisting on that date.

Together, these operate to extend the EC originally granted on 09.01.2020 up to 07.01.2026, regardless of the wording of the transfer order.

Therefore, It follows that the recital "up to 08.01.2025" in the transfer order is a carry-over of the pre-extension date and cannot whittle down



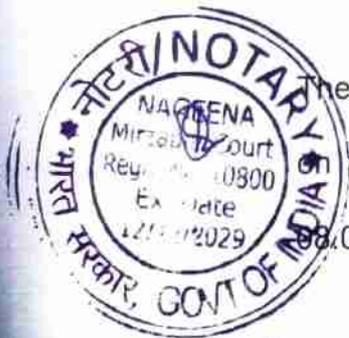
श्रीमती सिंह

the extended validity conferred by law. The Joint Committee's own acknowledgment at para 3.7 that EC validity is deemed extended till 07.01.2026, in fact, supports the Respondent's case and nullifies any allegation of operating without a valid EC.

6. Objection as to CTO Validity and Refusal of Renewal

That it is an admitted position that the Respondent obtained Consent to Operate (CTO) from the Uttar Pradesh Pollution Control Board vide Letter No. 222383/UPPCB/Sonebhadra(UPPCBRO)/CTO/Both/SONBHADRA/2024 dated 12.11.2024, valid from 12.11.2024 to 31.12.2024, permitting extraction of 2,58,704 cubic meters per annum. The Respondent operated strictly within the subsistence of this CTO. After 31.12.2024, no extraction was carried out without consent; any activities at the site thereafter were limited to housekeeping measures such as installation of cameras, weighbridge operations off-lease, or safety-related works, none of which constitute mining.

The UPPCB, by order dated 24.01.2025, refused renewal of the CTO on the premise that the Environmental Clearance had expired on 08.01.2025 in terms of the SEIAA transfer order dated 11.07.2024, and



27 AUG 2025

गीता सिंह

that a "fresh EC" was required under the MoEF&CC Office Memorandum dated 18.01.2021. With respect, this reasoning is legally flawed.

Firstly, the Environmental Clearance originally granted on 09.01.2020 stood automatically extended until 07.01.2026 by operation of MoEF&CC Notification S.O. 221(E) dated 18.01.2021 (exempting one year from validity computation owing to the COVID-19 pandemic) read with S.O. 1807(E) dated 12.04.2022 (granting a further automatic two-year extension). These notifications apply to all ECs subsisting on the relevant dates, including transferred ECs. No "fresh EC" was ever required.

The reference to "08.01.2025" in the transfer order was merely a carry-forward of the pre-extension date, and could not override the statutory extension which continued the EC until 07.01.2026.

Thirdly, the Respondent applied for renewal of the CTO in December 2024 in the bona fide and correct belief that the EC remained valid until 07.01.2026. The refusal order therefore rests on an error of law, not on any non-compliance or illegality attributable to the Respondent.



27 AUG 2025

गीता सिंह

It is pertinent to note the principle enunciated in *Pahwa Plastics Pvt. Ltd. v. Dastak NGO*, (2022) SCC OnLine SC 362, wherein the Hon'ble Supreme Court emphasized that while environmental compliance is mandatory, procedural lapses or pending applications must be viewed proportionately. Where the project proponent has acted in good faith and taken steps to secure renewal, interim regulatory lapses unaccompanied by environmental harm cannot be treated as grave violations warranting punitive closure. The present case squarely attracts that principle.

Accordingly, it is respectfully submitted that the finding in the Joint Committee Report that the Respondent operated without a valid CTO is factually unsound and legally untenable.

7. Objection as to Alleged Operations without CTO (01.01.2025–18.02.2025)

That the Joint Committee has referred to the District Magistrate's letter dated 13.02.2025 requesting enforcement authorities to stop "illegal mining" in the area. The Respondent respectfully submits that no extraction was undertaken without a valid Consent to Operate. If any



27 AUG 2025

नील सिंह

generic directions were issued by the District Magistrate on a district-wide basis, the Respondent duly complied therewith.

It is further admitted that the lease area measures 32.338 hectares as per the sanctioned .kml file, and physical demarcation along with pillar maintenance has been carried out. The Committee's observations of submergence in certain portions of the lease are attributable to seasonal flooding and legacy pits from earlier operations by the erstwhile lessee, which are beyond the Respondent's control.

The Report's observation that the lease "was operated from 01.01.2025 to 18.02.2025 without valid CTO" is specifically denied. At the time of inspection, the Committee itself recorded that "no mining activity is going on" within the lease area. It also noted that the Mining Department did not furnish contemporaneous dispatch or quantity data. In such circumstances, imputing operations to the Respondent during the said period is wholly speculative. Water-filled pits or ancillary activity outside the active mining face cannot, by themselves, constitute evidence of ongoing extraction.

Accordingly, the finding that the Respondent operated without a valid CTO between 01.01.2025 and 18.02.2025 is unsupported by record,



27 AUG 2025

→ [Signature]

inconsistent with the Committee's own field observations, and liable to be disregarded.

8. Objection as to Replenishment Study

That the Joint Committee has noted the absence of information regarding a replenishment study for the lease in question. With respect, this observation does not amount to any non-compliance attributable to the Respondent.

Under Clause 4.1 of the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM 2020), replenishment studies are designed to assess the annual natural replenishment rate of riverbed minerals, and are required to be carried out post-monsoon in the year following commencement of operations, or in accordance with the periodicity specified in the Mining Plan and Environmental Clearance. In the present case, the Environmental Clearance was transferred to the Respondent only on 11.07.2024, and operations thereafter have remained suspended for significant periods on account of administrative directions and pending CTO renewal. In such circumstances, the requirement of a replenishment study had not yet



27/11/25

matured, as replenishment can only be scientifically assessed after a complete monsoon cycle succeeding actual extraction.

This interpretation is reinforced by the Sustainable Sand Mining Management Guidelines, 2016 (paras 4.1 and 4.3), which similarly envisage replenishment surveys as part of an annual monitoring regime, to be conducted after the monsoon season when inflow and deposition of sediments have stabilized. A study attempted before the natural cycle is complete would not only be premature but would also produce unreliable results, defeating the very purpose of the guidelines.

The Respondent has, in any event, already engaged a NABET-accredited consultant for undertaking the replenishment study immediately after the forthcoming monsoon season, so that accurate and representative data is generated. The Respondent is committed to submitting the replenishment report to the competent authority within the prescribed statutory timeframe.

Accordingly, the Committee's observation is misplaced, as the replenishment study requirement had not crystallised at the stage of



27 AUG 2026

27 AUG 2026

inspection and proactive steps for compliance have already been undertaken by the Respondent.

9. Objection as to Compliance with EC Conditions:

That the Joint Committee has made a series of observations regarding compliance with Environmental Clearance (EC) conditions, which are addressed as follows:

9.1. Boundary pillars intact:

That the Committee records that non-cemented boundary pillars were found intact. The Respondent accepts this observation and submits that all pillars are regularly maintained. Wherever pillars become temporarily invisible due to submergence, they are refixed immediately upon water recession.

9.2. Part of lease submerged, pillars not visible:

That the Committee notes that part of the lease area was found submerged without visible pillars. This is a seasonal phenomenon. The Respondent clarifies that submergence occurs during certain months, obscuring markers. As soon as water recedes, re-erection of such pillars is undertaken, and photographic records are maintained to evidence compliance.



27 AUG 2025

→ श्री ॥ सिंह

9.3. Weighbridge 2–3 km outside lease:

That the Committee observes that a weighbridge and office are situated 2–3 km from the lease boundary. This is fully permissible and in fact desirable, as weighbridges are often located outside the lease for ease of access, third-party verification, and integration with e-transit pass systems. The existence of such a weighbridge does not evidence extraction in violation of law.

9.4. DG set without proper stack height:

That the Committee notes that one acoustic-type DG set was found without adequate stack height. This shortcoming has already been rectified.

9.5. PTZ camera working:

That the Committee found a PTZ camera near the weighbridge, which was functional. This observation is correct and reflects compliance with the surveillance requirements under EMGSM 2020.



27 AUG 2025

A handwritten signature in blue ink, appearing to be 'A. K. S.' or similar.

9.6. Bore well near office:

That the Committee records that a bore well with a hand pump and motor exists near the office. The Respondent clarifies that this facility is exclusively for drinking and domestic use of site staff, and has no connection with in-stream operations.

9.7. Motorable road not made:

That the Committee notes that no permanent motorable road exists from site office to the main road. The Respondent submits that only a temporary approach track along the riverbank (during non-monsoon months) has been created, strictly as per SSMG 2016/EMGSM 2020 guidelines, without any embankment or obstruction to natural river flow.

9.8. Digital processing not done:

That the Committee remarks that digital processing of the entire lease area, required once every three years, has "not yet been done." This observation overlooks that the Environmental Clearance was transferred to the Respondent only on 11.07.2024. For a transferee, the three-year cycle for digital mapping commences from the date of transfer. The first such exercise is therefore not yet due. Meanwhile, the Respondent has initiated



27 AUG 2025

→ श्रीमति

coordination with NRSC/other authorized agencies to schedule high-resolution mapping within the prescribed timeframe.

9.9. Environmental Audit not conducted:

That the Committee states that no environmental audit has been conducted so far. The Respondent respectfully submits that it has already commissioned a third-party accredited consultant to undertake the audit, and the report will be submitted to UPPCB/SEIAA immediately upon completion.

9.10. Non-submission of six-monthly compliance reports:

That the Committee observes that six-monthly EC compliance reports have not been submitted. It is respectfully submitted that this is incorrect. Following transfer of the EC on 11.07.2024, the Respondent prepared and submitted the compliance report for the pre-monsoon cycle (June 2025), covering October 2024 to March 2025, to the Uttar Pradesh Pollution Control Board within the stipulated schedule.

True copy of the compliance report for the pre-monsoon cycle (June 2025), covering October 2024 to March 2025 submitted to UPPCB is annexed and marked herewith as Annexure R11/1.



(Handwritten signature)

9.11. CSR/CER expenditure not submitted:

That the Committee states that CSR/CER expenditure has not yet been reported. The Respondent submits that CER activities are under implementation in coordination with local bodies. Utilization certificates and details of expenditure will be furnished before the competent authority in the next reporting cycle.

9.12. Green belt not developed:

That the Committee records that green belt development has not been undertaken. The Respondent respectfully submits that due to suspension of operations for the past six months arising from CTO renewal and administrative orders, plantation during dry non-monsoon months would have been ecologically unsound. Native, river-compatible species have been identified, and plantation is intentionally scheduled for the forthcoming monsoon season in line with MoEF&CC Green Belt Development Guidelines, 2016, which emphasise monsoon planting in semi-arid zones to ensure survival.



→ A U A F

In compliance with the EC conditions, the Respondent is preparing the plan for plantation along the bank-side non-riparian land and designated haul routes. The selected species are native, river-compatible varieties recommended for riverine eco-restoration, with spacing as per Forest Department advisories to maximise survival rate. The plantation activity is intentionally scheduled for the ensuing monsoon season to ensure optimal growth and survival, as recognised under the MoEF&CC Guidelines on Green Belt Development (2016), which emphasise monsoon planting for arid and semi-arid zones.

10. **Extent of Alleged Illegal Mining (Para 3.19 of the Report)**

That the Joint Committee records that during its visit, several pits filled with water were observed in the lease area, but their depth could not be measured. It further notes that "mining was observed to be carried out within the lease area," though the Mining Department has not furnished any data on the quantity of mining allegedly carried out. The committee also notes that the UPPCB vide letter dated 27.02.2025 sought information from the Mining Officer on illegal mining and penalty, but no such information was provided.



→ A. D. Singh

The Respondent respectfully submits that the inference of illegal mining from the mere presence of water-filled pits is wholly unfounded. In lawful riverbed mining, such pits naturally occur within the approved mining depth, particularly after the monsoon season, and subsequently act as recharge pools aiding groundwater percolation. Without authenticated production or dispatch data from the Mining Department, no conclusion can be drawn as to any extraction beyond the EC or lease limits.

It is further pointed out that the lease has remained non-operational for the last six months owing to administrative directions and the pendency of CTO renewal. This fact alone rules out any allegation of recent unauthorized extraction. In absence of contemporaneous mining records, and with the Mining Department itself failing to provide quantity data, the Committee's presumption of "illegal mining" is speculative and unsustainable.

Allegation of Midstream Mining and Bund Construction

That the Joint Committee states that, in compliance with the Hon'ble NGT's directions to ascertain allegations of midstream mining, it observed during its visit that the Project Proponent had constructed



27 AUG 2025

→ A. C. A. S.

several bunds within the lease area, allegedly disturbing the natural flow of the river, which it considered contrary to the Sustainable Sand Mining Guidelines, 2016 (SSMG 2016).

The Respondent respectfully denies this allegation. No bunds have been constructed to alter or obstruct the natural flow of the river. The structures referred to by the Committee are in fact temporary earthen embankments raised strictly for purposes of channel management, safe movement of equipment, and prevention of silt ingress during lawful operations. Such seasonal, non-permanent features are expressly recognized under para 4.2.1 of the SSMG 2016 as permissible measures in scientific riverbed mining.

These embankments naturally dissolve with the onset of monsoon flows and do not result in any permanent diversion or blockage of the river channel. To characterize them as "bunds disturbing natural flow" is therefore misconceived. The Respondent reiterates that no downstream mining has been undertaken, and all activities remain confined to the approved lease area in conformity with the EC, Mining Plan, and applicable guidelines.



27 AUG 2025

— श्री वि. क.

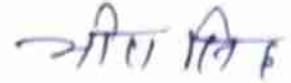
unfounded, contrary to record, and based on misinterpretation of facts and applicable law.



DEPONENT

VERIFICATION:

Verified on this day of August 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material concealed therein.



DEPONENT



27 AUG 2025

New Delhi

DRAWN AND FILED BY



Gaurav Kumar Bansal
Advocate

For

Applicant

A26, Basement
Jangpura Extension
New Delhi – 14

ANJALI CONSTRUCTION ENTERPRISES

To,
Director(s),
Ministry of Environment, Forest & Climate Change
Government of India
Integrated Regional Office (Central Region)
Lucknow, Uttar Pradesh.

Date: 30.07.2025

Sub: Submission of six-monthly environment clearance compliance report for the Riverbed Morrum mining" having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s R.S.I Stone World Pvt. Ltd. (earlier Lessee) in favor of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh.

**Ref: EC Identification No - EC24B0107UP5171842T
Compliance reporting period: June 2025**

Dear Sir,

This is concerning the submission of six-monthly compliance report of the environment clearance obtained vide letter no EC24B0107UP5171842T for Riverbed Morrum mining" having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s R.S.I Stone World Pvt. Ltd. (earlier Lessee) in favor of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh.

As per the requirement of conditions laid down in the environment clearance letter, we are submitting herewith the six-monthly compliance report along with the requisite annexures. All the mining activity is being carried out in accordance with the approved mine plan and environment clearance granted.

This is for your information and necessary action.

Thanking You.

Sincerely,
For M/s Anjali Construction Enterprises

मीरा सिंह

Authorized Signatory

डाक प्रविष्टि संकेत
प्राप्ति दिनांक 31/07/25
प्राचार्य, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

CC: Copy to Member Secretary, Uttar Pradesh Pollution Control Board, TC – 12 V, Regency Road, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh.

Name of the Project	Transfer of Environmental clearance of “Riverbed Morrur mining” having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s R.S.I Stone World Pvt. Ltd. (earlier Lessee) in favor of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh.
Name of Client	M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh
EC Identification No.	EC24B0107UP5171842T dated 11.07.2024
Period of Compliance Report	Pre -- Monsoon June 2025

S. No.	GENERAL CONDITIONS	COMPLIANCE STATUS
1	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	The Mining Lease is allotted by District Magistrate (DM), Sonbhadra, UP. Copy of Letter of Intent is enclosed.
2	Forest clearance shall be taken by the proponent as necessary under law.	Not required since forest land is not involved.
3	Any change in mining area, Khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	Agreed to comply.
4	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02months	The Site/Khasra map duly verified by Mining Officer, indicates the demarcated mining lease area. Copy enclosed. The copy of Environmental Clearance (EC) letter has been displayed on the office of the mining site. The copy of Khasra/site map has already been submitted at SEIAA.
5	Mining and loading shall be done only within day hours' time	Noted. All the mining activities including loading is being carried out

		during day time.
6	No mining shall be carried out in the safety zone of any bridge and/or embankment.	Noted. Approx 7.5 m area has been left as safety zone around the allotted mining lease area. All the mining activities are completely restricted within this safety zone.
7	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	All the standards prescribed by MoEF&CC for ambient air quality/effluent are strictly complied. Water sprinkling is being done two times a day on haulage road for ensuring the proper dust control as prescribed by the MoEF&CC.
8	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.	Noted. All relevant clearances have been obtained prior to commencement of the mining operations. Copy of Consent to Operate obtained from UPPCB enclosed.
9	Parking of vehicles should not be made on public places.	Vehicles are not allowed to be parked on the public places.
10	No tree-felling will be done in the leased area, except only with the permission of Forest Department	No tree felling is involved in the project.
11	No wildlife habitat will be infringed.	Noted. No wildlife habitat shall be infringed because of the operation of the mining activities.
12	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.	A thorough site assessment was conducted before the start of mining operations to understand the soil composition, pH levels, organic matter content and water holding capacity. Moreover, the mining operations are carried out by use of semi-mechanized methods to prevent excessive disruption.

13	It shall be ensured that mining operation of Sand/Morram will not in any way disturb the, velocity and flow pattern of the river water significantly.	Noted. Mining activities are being done only in allotted lease area hence there is no disturbance in velocity and flow pattern of the river system.
14	It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	Noted. The report has already been submitted in the EIA report.
15	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	Noted. The primary survey pertaining to flora and fauna has been conducted during the time of EIA and details have been incorporated in the EIA report and submitted to the SEIAA and RO, UPPCB.
16	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.	The mining is carried out up to a depth of 3.00 m or water level, whichever is less. There will be no interfacing of the activity to the ground water. So, mining depth will be not intersecting the ground water table.
17	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining	Noted and following measures are undertaken for dust and other environmental pollution: <ul style="list-style-type: none"> ▪ Water spray on mineral material prior to Excavation and loading. ▪ Provision of water spray by tankers system on haulage road. ▪ Covering of the transported material with tarpaulin. ▪ Green belt of trees with good canopy on both side of

		haulage road. Allow only pollution under control certificate (PUC) obtained Vehicle.
18.	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.	Noted and shall be complied.
19.	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	Noted and Plantation will mainly be done along the road side /gram panchayat land and along the river bank in Gram Panchayat land.
20.	Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.	No top soil excavation is involved.
21.	Dispensary facilities for first-aid shall be provided at site.	Noted and being complied. Dispensary facilities for first aid kit have been provided at the site.
22.	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	Noted.
23.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the Requested ata/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.	Noted. Full support will be extended to the District Mining officer and all requisite reports/data/information sought by him shall be readily provided by us.
24.	The project proponent shall submit six	Noted and being complied. Six-

	monthly reports on the status of compliance of the Stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	Monthly compliance of the Stipulated environmental clearance conditions including results of monitored data shall be submitted at the prescribed dates.
25.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation and Urban Local Body.	Noted.
26.	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	Noted and being complied. All the transportation materials are covered by Tarpaulin during transportation. Therefore, dispersion of sand particles at significant distance will be negligible and overloading of the trucks/trolleys will be prohibited.
27.	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.	Noted.
28.	Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.	<p>The following measures shall be taken for control of noise level:</p> <ul style="list-style-type: none"> ▪ All machineries will be maintained as per maintenance schedule. ▪ Hearing protection devices (Ear plugs and ear muffs) will be provided during mining activities ▪ Mining activities will be restricted to Nighttime. <p>We will strictly follow the standards as prescribed by CPCB. The copy of noise monitoring report is enclosed as</p>

		annexure
29.	Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.	Noted. We will adopt the best Environment Management plan to protect the nearby settlements from the impact of mining activities. The maintenance of transportation route shall be carried out regularly.
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.	Noted and appropriate Measure for prevention & control of soil erosion and management of silt shall be undertaken.
31.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	Noted.
32.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.	Noted and shall be complied.
33.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of	Noted. Separate EMP budget has already been planned and submitted to SEIAA at the time of EC Application.

	Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.	
34.	Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the district mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.	Noted.
35.	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.	Noted.
36.	The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.	Noted and shall be complied.
37.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding shall not be affected.	Noted and shall be ensured that during extraction of river bed material there is no adverse impact on hydro-geological regime of the surrounding area.
38.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	There is no need of withdrawal of surface/ground water. The source of water supply for drinking purposes and dust control measures is private water tankers.

39.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation	Noted and shall be complied.
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded	Noted and shall be complied.
41.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated: 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).	All the labour working at the site is from local populace only hence there is no need for provision of housing facilities. However, mobile toilets have been provided at site to ensure proper sanitary facilities.
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	We will provide the following facilities to the personal working in mining area. The measures are as follows: <ul style="list-style-type: none"> ▪ Personal Protective Equipment (PPE) will be provided to the workers. ▪ Quarterly training programmes on safety shall be conducted for awareness among the workers. ▪ Safe and hygienic working conditions for the workers will be provided. ▪ Drinking water and sanitary facilities in the form of portable toilets. ▪ First aid facilities and ambulance will be maintained at readily accessible place where necessary appliances

		including sterilized cotton, wool, etc. shall be available. Dustbins shall be made available at site for management of MSW.
43.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Noted.
44.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.	Noted.
45.	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	Noted and shall be complied.
46.	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	Noted.
47.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	Noted. Adequate safety measures at site are being ensured.
48.	Periodical and Annual medical checkup of workers as per Mines Act and they should be	Noted.

	covered under ESI as per rule.	
SPECIFIC CONDITIONS		
1.	The project proponent shall abide with any orders which may be passed in any writ petition by the honourable High courts.	Noted.
2.	Since the propose project is under red /orange category of industrial sector and falls in critically polluted areas, severely polluted areas. The provision of the mechanism framed regarding compliance of honourable NGT order in OA1038/2018 dated19.08.2019 by MOFCC government of India wide letter dated31.10.2019 shall be followed in letter in spirit	Agreed to comply.
3.	All the additional condition for grant of consent to establish/consent to operate related to pollution mitigation measures as prescribed in the office memorandum of MOEFCC, GOI dated 31.10.2019 and as deemed fit by UP pollution control board in the consent order shall be followed by Project proponent	Agreed to comply.
4.	Directions/suggestions given during public, hearing and commitment made by the project proponent should be strictly complied.	Noted and shall be complied.
5.	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	Submitted during EIA appraisal.
6.	Environment management, according to environmental status and impact of the project.	Noted.
7.	Selection of plants for Green belt should be on the basis of pollution removal index.	The green belt development for the Riverbed Morrum mining project

		(32.338 ha) along River Kanhar shall prioritize plant species based on their Pollution Removal Index (PRI). Species with high PRI values, known for their efficiency in absorbing air pollutants and enhancing ecological balance, will be selected to optimize environmental benefits and mitigate impacts from mining operations.
8.	No mining activity should be carried out in stream channel as per SSMMG 2016	In compliance with the Sustainable Sand Mining Management Guidelines (SSMMG), 2016, no mining activity shall be conducted within the stream channel of River Kanhar. This ensures protection of aquatic ecosystems, prevents channel degradation, and maintains natural flow patterns
9.	pakka motorable haul Road to be maintained by the Project proponent.	The project proponent maintains the pakka (paved) motorable haul road in good condition to facilitate safe and efficient transport of materials. Regular upkeep ensures minimal dust generation, reduced wear on vehicles, and adherence to environmental and safety standards.
10.	A separate environmental management cell with suitable qualified personal shall be set up under the control of a senior executive, who will report directly to the head of the organization.	Agreed to comply.
11.	Permission from the competent authority regarding evacuation route should be taken.	The project proponent obtains permission from the competent authority for the designated evacuation route to ensure safety, regulatory compliance, and uninterrupted accessibility during emergency situations.
12.	Project proponents should ensure survival of tree saplings mortality should be replaced from time to time.	The project proponent ensures survival of planted tree saplings by monitoring their growth regularly. Saplings that do not survive are replaced promptly to maintain green

		cover and fulfill afforestation commitments, promoting long-term ecological sustainability.
13.	Site photograph should be submitted with date time and point coordinate within 15 days.	Already submitted during EIA appraisal.
14.	One month monitoring report of the area for air quality, water quality, noise level, besides flora and fauna should be examined twice a week and be submitted within 45 days for a record.	Agreed to comply.
15.	Provision for cylinder to workers should be made for cooking.	Agreed to comply.
16.	The capacity of truck/tractor for loading purpose will be in tons as per transport department, applicable, norms and standard fixed by the government.	The loading capacity of trucks and tractors used for transportation in the mining project is determined in tons, strictly following the applicable norms and standards prescribed by the Transport Department and relevant government regulations.
17.	Provide suitable mask to the workers.	The project proponent provides suitable protective masks to all workers at the mining site to safeguard against dust inhalation and other airborne pollutants.
18.	Approach Road Kaccha is to be made motorable and tree siblings to be planted on both sides of the road.	The kaccha approach road is made motorable and tree saplings are planted along both sides to improve access and green cover.
19.	Indigenous plant should be planted according to CPCB, guide guidelines and in consultation with local divisional forest officer.	Indigenous plant species shall be planted in accordance with CPCB guidelines, ensuring ecological suitability and environmental resilience.
20.	The project proponent shall in two years conduct detailed replenishment study, duly authorised by a QCI accredited consultant and the district mines officer.	Within two years, the project proponent shall conduct a comprehensive replenishment study of the mining area. This study must be duly authorized and carried out by a QCI-accredited consultant in coordination with the District Mines Officer, ensuring compliance with sustainable mining standards and

		accurate assessment of resource renewal.
21.	Provision for two toilets and hand pump should be made at mining site	At the mining site, provision shall be made for installing two toilets and a hand pump to ensure adequate sanitation and access to safe drinking water for on-site workers, in alignment with occupational health and environmental standards.
22.	Drinking water for workers would be provided by tankers	Potable drinking water for workers at the mining site shall be supplied through tankers to ensure regular availability and adherence to occupational health and safety standards.
23.	Mining should be done by bar scalping method extraction (typically 0.30-0.6 m or 1-2 ft) as per sustainable and mining management guidelines, 2016.	Mining shall be conducted using the Bar Scalping method, maintaining an extraction depth of approximately 0.30–0.60 meters (1–2 feet), in accordance with the Sustainable Sand Mining Management Guidelines, 2016. This approach supports environmentally responsible excavation, preserving riverine ecology and preventing bed degradation.
24.	A buffer safe zone shall be maintained from the habitation as per mining guidelines.	A buffer safe zone shall be established between the mining lease area and nearby habitations in accordance with the prescribed mining guidelines. This safety measure is vital to minimize dust, noise, and other environmental impacts, ensuring protection of local communities and their well-being.
25.	Corporate environmental responsibility plan with minimum ₹215878 per annum shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CR notification dated 1 May 2018. Work to be executed with installation of five hand pumps for drinking water, solar	Agreed to comply.

	light in villages of streets, construction of two numbers of toilets at the primary School with name, displayed and address and detail details of beneficiary and Gram Pradhan along with phone number, photograph should be submitted to directorate as well as the district magistrate/ chief development officers, Sonbhadra, UP.	
26.	Health/Insurance card, medical claim, regular health checkup camps, facilities shall be provided to the regular / temporary / contractual, or any base workers. Copy of receipt shall be produced to the directorate of environment along with the compliance report.	The project proponent provides health and insurance cards, facilitates medical claims, and organizes regular health checkup camps for all categories of workers—regular, temporary, contractual, or on any other basis.
27.	Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface. Water bodies of the nearby areas may be considered as one of the activity in CER.	The project proponent adopts water conservation measures by implementing rainwater harvesting systems and ensuring regular cleaning and maintenance of natural surfaces. Nearby water bodies are considered under the Corporate Environmental Responsibility (CER) plan for restoration and upkeep, promoting sustainable water management and benefiting the local ecosystem.
28.	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measures should be taken and details to be provided to concerned department.	The project proponent transports excavated mining material in a manner that does not obstruct the natural free flow of water. Appropriate mitigation measures such as proper stockpiling, controlled vehicle movement, and runoff management are implemented.
29.	Width of the haul road shall be more than 6 meter.	The project proponent maintains a haul road width of more than 6 meters to ensure safe and efficient transportation of materials.
30.	Submit annual replenishment report certified by an authorised agency. In case the replenishment is lower than the approved rate of production, then the mining activity/ production levels shall be decreased/stopped	Noted

	accordingly, till the replenishment is completed.	
31.	The project proponent shall ensure that if the project area falls within the eco-sensitive zone of national Park/ sanctuary prior permission of statutory committee of national Board for wildlife under the provision of wildlife protection act, 1972, shall be obtained before commencement of work.	Noted.
32.	If in future, this lease area becomes part of cluster of equal to or more than 25 ha. Then additional conditions based on the EIA shall be imposed. The lease shall mandatory follow cluster conditions, otherwise it will amount to violation of EC conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then Puneet actions as per law shall be initiated against the authority, issuing the cluster certificate.	If the lease area becomes part of a cluster measuring 25 hectares or more in the future, the project proponent mandatorily adheres to additional Environmental Impact Assessment based conditions applicable to cluster formations.
33.	The environmental clearance will be Co-terminus with the mining lease period.	The environmental clearance granted for the Riverbed Morrur mining project remains valid for the entire duration of the mining lease period. Its validity ceases automatically upon expiry or termination of the lease, ensuring regulatory alignment and seamless compliance.
34.	Project falling within 10 km of wildlife century is to obtain a clearance from national board wildlife, even if the eco sensitive zone is not earmarked.	Noted.
35.	To avoid ponding, effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable and mining management guidelines, 2016	The project proponent carries out progressive sand mining operations in alignment with the Sustainable Sand Mining Management Guidelines, 2016. This phased approach prevents ponding and mitigates adverse environmental impacts by maintaining natural drainage patterns and supporting ecological balance throughout the mining cycle.
36.	Geo coordinate should be verified by	Noted and complied.

	director, DGM/ District magistrate/ regional mining officer/ NHA and should be submitted to SEIAA/ SEAC, secretariat as earliest	
37.	In case it has been found that the EC obtained by providing incorrect information submitting that the distance between the two adjoining mines is greater than 500 m and area is less than 25 ha, but factly the distance is less than 500 m and the mine is located in cluster of area equal or more than 25 actor, the EC issue will stand revoked	Noted.
38.	The project proponent shall in two years conduct detailed replenishment study, duly authenticated by QCI accredited Consultant and the district mines officer, which shall form the basis for midterm review of conditions of environmental clearance.	Agreed to comply.
39.	The mining work will be open, cast and manual/semi mechanised (subject to order of the honourable NGT/ honourable courts) heavy machine, such as excavator, scooper, etc should not be employed for mining purpose. No drilling/ blasting should be involved at any stage.	Agreed to comply.
40.	It shall be ensured that there shall be no mining of any type within 3 m or 10% of the with whichever is less shall be left on both the banks of precise area to control and avoid erosion of river Bank. The mining is confined to extraction of sand from the river bank only.	The project proponent ensures that no mining activity takes place within 3 meters or 10% of the river width, whichever is less, on both banks of the designated mining area. This protective buffer is maintained to control erosion and preserve riverbank stability. Mining operations are strictly confined to the extraction of sand from the riverbed only, in accordance with sustainable management guidelines.
41.	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity, the hydrological regime of the surrounding area shall not be affected.	The project proponent undertakes adequate safeguard measures during the extraction of riverbank material to prevent adverse impact on the surrounding hydrological regime. These measures ensure that natural

		water flow, groundwater recharge, and drainage patterns remain unaffected, maintaining ecological balance and complying with environmental regulations.
42.	The project proponent shall adhere to mining in conformity to plan submitted for the mainly conditions and the rules prescribed in this regard, clearly showing the no work Zone in the mindless that is the distance from the bank of the river to be left and worked distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.	The project proponent adheres strictly to the approved mining plan and prescribed regulatory conditions. The plan clearly identifies "no work zones" including buffer distances from riverbanks, bridges, and other sensitive areas. Mining activities are suspended during the monsoon season to prevent erosion, ecological damage, and ensure compliance with environmental safeguards.
43.	The project proponent shall ensure that where were development of labour attracts the mines act, the provision thereof shall be strictly followed.	Noted
44.	The project proponent will provide personal protective equipment as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and record maintained. For the purpose, schedule of health exam, examination of the workers should be drawn and followed according accordingly.	The project proponent provides personal protective equipment (PPE) to all workers as per occupational safety requirements. Adequate training and safety awareness programs are conducted regularly. A periodic health examination schedule is drawn up and strictly followed for all engaged workers.
45.	The critical parameter such as PM 10 PM, 2.5 SO ₂ and NO _x in the ambient air within the impact, Zone shall be monitored periodically. Further quality of the discharged water, if any shall be monitored.	Agreed to comply.
46.	Effective safeguard measures such as regular water is sprinkling, shall be carried out in critical areas, pronto, air pollution and having high levels of particular matters such as loading and unloading points and transfer points, extensive water sprinkling shall be carried out on haul roads.	Agreed to comply.
47.	It should be ensured that the ambient air-	Agreed to comply.

	quality parameters confirm to the norms prescribed by the CPCB in this regard.	
48.	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	Agreed to comply.
49.	Four ambient air-quality monitoring station should be established in the course zone as well as in the buffer zone for monitoring PM 10, PM 2.5, SO ₂ and NO _x . Location of the stations should be decided based on the meteorological data. Topographical features and environmentally and ecological sensitive targets and frequency of monitoring should be undertaken in consultation with the state pollution control board.	Agreed to comply.
50.	Common road for transportation of mineral is to be maintained. Collectively total cost will be shared, worked out on the basis of Lease area among users.	Agreed to comply.
51.	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labour engaged for the project work.	The project proponent provides adequate sanitary facilities in the form of mobile toilets for all laborers engaged in project activities. This measure ensures hygiene, dignity, and compliance with occupational health and safety standards at the work site.
52.	Solid waste material which is good cup pouches, plastic bag, glasses, et cetera, to be generated during project activity will be separately told in bins and managed as per solid waste management rules.	The project proponent collects solid waste materials such as gutka pouches, plastic bags, cups, and glasses in designated bins placed at the site. These wastes are managed and disposed of in strict accordance with the Solid Waste Management Rules, 2016.
53.	Green area to be developed among Haulage Road in consultation of Ground Sabha Panchayat.	Agreed to comply.
54.	Natural customary path used by villagers should not be obstructed at any time by the activities proposed under the Project.	The project proponent ensures that natural customary paths used by villagers remain unobstructed at all times during project activities. These routes are preserved to maintain

		uninterrupted access for local communities and safeguard traditional movement patterns, respecting social and cultural practices.
55.	Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring of change of river course by the directorate of geology and mining, the of Uttar Pradesh, the record of such study to be maintained and report to be submitted to regional office of MOEF, SEIAA UP and UPPCB.	Agreed to comply.
56.	A copy of clearance letter will be marked to concerned Panchayat local NGO, if any, from whom suggestion representation has been received while processing the proposal, the clearance shall also be put on the website of the company.	EC Copy submitted with the concerned authoties.
57.	State pollution control board shall display a copy of the clearance letter at the regional office district industry Centre and collectors office's office for 30 days.	Noted
58.	The project authority shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned within seven days of the issue of the clearance letter informing that the project has been recorded environment clearance and a copy of the clearance letter is available with the state pollution control board and also at the website of SEIAA and a copy of the same shall be forwarded to the regional office of the Ministry located in Lucknow ,CPCB and state PCB.	Noted
59.	The MOEF/ SEIAA or any other competent authority may alter the above conditions or stipulate any further condition in the interest of environment protection.	Noted
60.	Concealing factual data or submission of fabricated data and failure to comply with	Noted

	any of the conditions mentioned above, may result in withdrawal of this clearance and action under the provisions of environment protection act 1986.	
61.	Any appeal against this environment clearance shall live with the National Green Tribunal if preferred within a period of 30 days as prescribed under section 11 of the national environment appellate authority act 1997.	Noted
62.	Waste water from portable use will be collected in reused for sprinkling.	Wastewater generated from potable usage is collected and reused for sprinkling activities such as dust suppression and landscaping. This practice helps conserve freshwater resources and aligns with sustainable water management protocols
63.	During the school opening and closing time, vehicle movement will be restricted.	Vehicle movement near school premises is restricted during opening and closing hours to ensure the safety of students. Measures are implemented to control traffic flow, minimize congestion, and reduce potential hazards during these high-footfall periods. Compliance with this condition is strictly maintained.
64.	Width of not less than 50 m or 10% width of river can be restricted for mining activities from Riverbank condition can be imposed that mining will be done from river activities from River Bank.	Mining activities are restricted within a minimum distance of 50 meters or 10% of the river's width from the riverbank, whichever is greater.

Additional Conditions in Transfer EC:

S. No.	ADDITIONAL CONDITIONS	COMPLIANCE STATUS
1	Transfer of EC is granted for a period upto 08.01.2025 or validity of current mine plan or current lease period whichever is earlier and after this the original EC and transfer order both will become null and void.	The transfer of Environmental Clearance (EC) is valid up to 08.01.2025 or until the expiration of the current mining plan or lease period, whichever occurs first. After the specified date or the earlier

		applicable deadline, both the original EC and the transfer order automatically become null and void. Operations are conducted in accordance with this validity timeline.
2	For remaining period, Project Proponent shall submit replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC.	For the remaining operational period, the project proponent undertakes to submit a replenishment study to SEIAA, Uttar Pradesh for amendment of the Environmental Clearance
3	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	Agreed to comply.
4	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	Once mining operations have ceased, lease holders will undertake re-grassing and restore the disturbed areas to a condition fit for fodder cultivation and the regeneration of local flora and fauna.
5	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	Not applicable.
6	Project Proponent should submit action plan for carrying out plantation at least @1,000	Noted.

	plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 33,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	
7	The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.	The project proponent shall ensure that all water bodies within a 5 km radius are protected from any pollution arising out of mining activities
8	Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.	DHM Compliance.
9	If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.	If deterioration in air quality occurs as a result of mining activities, the District Administration and Directorate of Mining will immediately enforce the suspension of mining operations. Necessary and

		adequate corrective measures will be undertaken to restore ambient air quality to prescribed national standards. Mining activities will resume only after confirmation that air quality has been scientifically restored to acceptable levels, ensuring public health and environmental protection remain the top priority.
--	--	---



सत्यमेव जयते

393

File No: 9887

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
UTTAR PRADESH)



Dated 29/05/2025



To,

SHRI MEERA SINGH
S 24/17, AG, Ajay Vihar Colony, Taktakpur, District - Varanasi 221002, VARANASI, UTTAR
PRADESH, 221002
anjaliconssvns@gmail.com

Subject: Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding Riverbed Morrum mining” from river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh, (Leased area – 32.338 ha), M/s Anjali Construction Enterprises.

Sir/Madam,

This is in reference to your application for Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding in respect of project Environment clearance of “Riverbed Morrum mining” having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh. submitted to Ministry vide proposal number SIA/UP/MIN/533166/2025 dated 08/04/2025.

2. The particulars of the proposal are as below :

(i) TOR Identification No.	TO25B0107UP5402929N
(ii) File No.	9887
(iii) Clearance Type	TOR
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals Environment clearance of “Riverbed Morrum mining” having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh.
(vii) Name of Project	MEERA SINGH
(viii) Name of Company/Organization	SONBHADRA, UTTAR PRADESH
(ix) Location of Project (District, State)	

(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	no
(xiii) Applicability of Specific Conditions	yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A and B) were submitted to the SEAC for Appraisal under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by SEAC in its meeting held on 24-4-2025 The minutes of the meeting and all the Application and documents submitted [(viz. Form-1 Part A, Part B, Part C EIA, EMP)] are available on PARIVESH portal which can be accessed by scanning the QR Code above.
5. The brief about configuration of plant/equipment, products and by products and salient features of the project along with environment settings, as submitted by the Project proponent in Form-1 (Part A, B and C)/EIA & EMP Reports/presented during SEIAA are annexed to this EC as Annexure (2).
6. The SEAC, in its meeting held on 24-4-2025 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of Terms of Reference under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of specific and general conditions as detailed in Annexure (1).
7. The SEIAA in its meeting held on 16-05-2025 has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the SEAC hereby decided to grant Terms of Reference for instant proposal of Shri MEERA SINGH under the provisions of EIA Notification, 2006 and as amended thereof subject to stipulation of specific conditions as detailed in Annexure (1).
8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.
9. The Terms of Reference to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The final EIA report after incorporation of public hearing observations/comments should be submitted to the committee for further consideration of the matter.
11. You are advised to submit the EIA-EMP report incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14.09.2006 as amended. The matter will not be considered pending till your reply or EIA/EMP report is received.
12. This issues with the approval of the Competent Authority.

Annexure 1

Specific Terms of Reference for (Mining Of Minerals)

1. Environmental Attributes

S. No	Terms of Reference
1.1	<p>1. Proponent to submit latest drone videography of the lease site along with the site photographs and also provide mined minerals record of the respective project site at the time of EIA presentation.</p> <p>2. Cluster EIA/EMP shall be conducted by project proponent with the help of District Mining Officer.</p> <p>3. Videography of baseline monitoring period with date, time and geo coordinates should be attached in EIA report and also presented during the EIA presentation.</p> <p>4. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA</p>

S. No	Terms of Reference
	<p>Report.</p> <ol style="list-style-type: none"> 5. Project proponent should present latest drone videography of the project site mentioning the date, time and geo coordinates at the time of EIA presentation and also attached with EIA report. 6. NOC from Irrigation Department/Concerning Authority regarding river bed mining to be submitted at the time of EIA presentation. 7. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc. 8. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation. 9. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project. 10. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP and UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void. 11. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing. 12. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal. 13. Combined KML of all mines in a cluster should be submitted at the time of EIA. 14. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site. 15. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation. 16. Proponent/ Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation. 17. Proposed plantation working with area specific plant species, number of plants to be planted and place of plantation along with a proper map to be submitted at the time of EIA presentation. 18. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation. 19. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation. 20. Corporate Environment Responsibility (CER) to be prepared as per the MoEF guidelines and present it at the time of EIA presentation. Proposal should be site specific and monitorable.

S. No	Terms of Reference
	<p>21. Submit the hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.</p>
1.2	<p>1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.</p> <p>2- The address of the lease area and production per annum should match with that mentioned in DSR and LoI. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per EIA notification, 2006 (as amended) and the address of lease area and production per annum shall be as mentioned in DSR and LoI.</p> <p>3- Latest KML file for the area and mining lease area should be provided.</p> <p>4- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.</p> <p>5- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.</p> <p>6- Road network to be used by the project should be clearly shown on Survey of India topo sheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.</p> <p>7- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -</p> <p>(i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.</p> <p>(ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.</p> <p>8- In case of expansion / renewal of earlier EC, following information should be submitted</p> <p>a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.</p> <p>b. Copy of CTE and CTO issued by SPCB.</p> <p>c. Status of submission of six-monthly compliance report to EC granted earlier</p> <p>d. Court cases, if any.</p> <p>9- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.</p> <p>10- DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted along with EIA-EMP that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023.</p> <p>11- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 33,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt in the EIA/EMP and polygon should be attached. Survival of plants below Uttar</p>

S. No	Terms of Reference
	<p>Pradesh Forest Department's survival rate will be treated as violation of EC condition.</p> <p>12- The project proponent shall submit details of nearby water bodies and plan to ensure that these water bodies do not get polluted due to mining activity.</p> <p>13- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.</p> <p>14- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.</p> <p>15- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.</p> <p>16- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.</p> <p>17- These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p>

Standard Terms of Reference for (Mining of minerals)

1.

S. No	Terms of Reference
1.1	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994
1.2	A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given
1.3	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee
1.4	All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the areashould be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone)
1.5	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics
1.6	Details about the land proposed for mining activities should be givenwith information as to whether

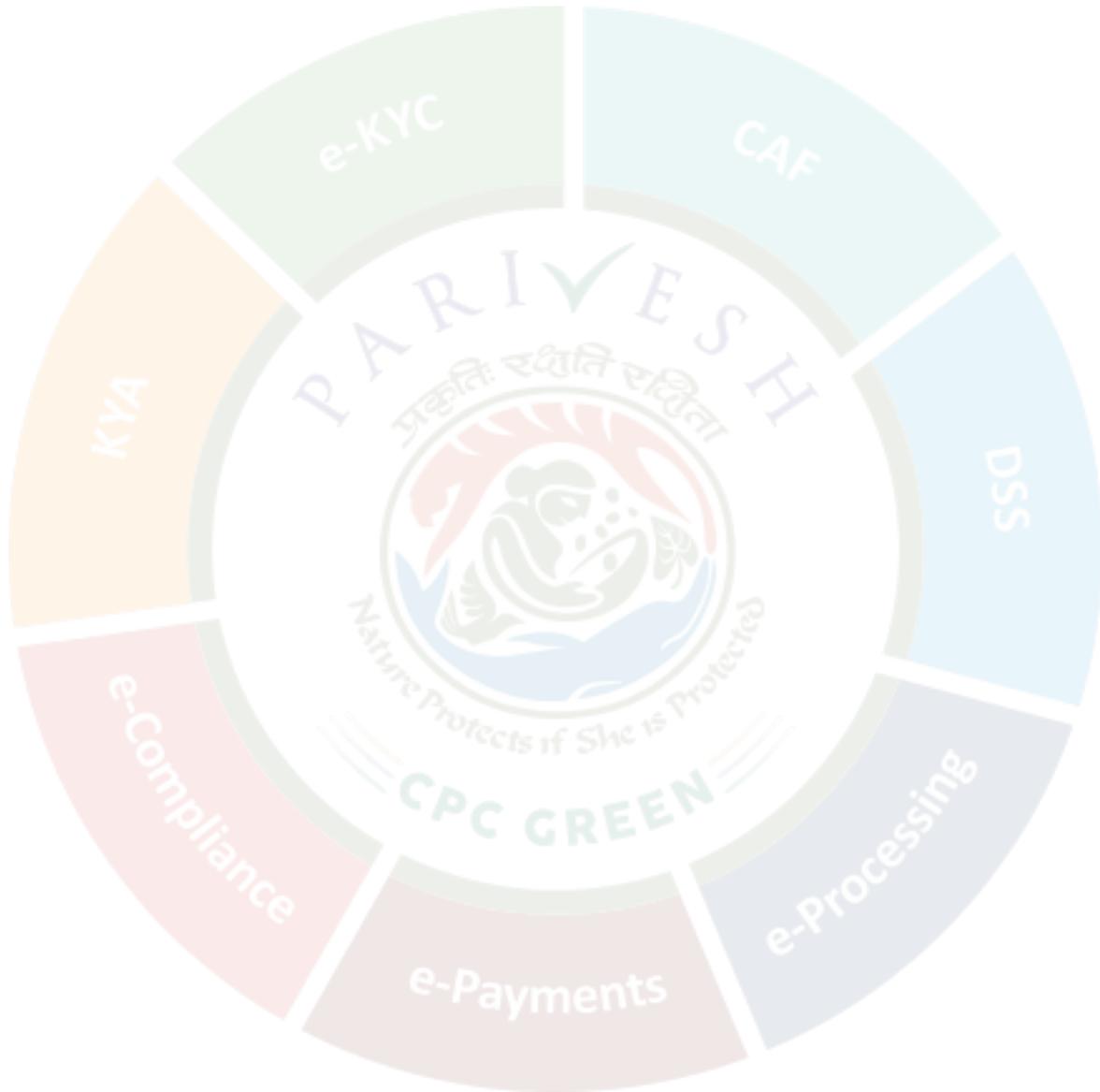
S. No	Terms of Reference
	mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority
1.7	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report
1.8	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided
1.9	The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period
1.10	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given
1.11	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given
1.12	A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees
1.13	Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished
1.14	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated
1.15	The vegetation in the RF / PF areas in the study area, with necessary details, should be given
1.16	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted

S. No	Terms of Reference
1.17	Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished
1.18	A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost
1.19	Proximity to Areas declared as Critically Polluted or the Project areas likely to come under the Aravali Range, (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered
1.20	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority)
1.21	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report
1.22	One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given
1.23	Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant

S. No	Terms of Reference
	wind direction may also be indicated on the map
1.24	The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated
1.25	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided
1.26	Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided
1.27	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided
1.28	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished
1.29	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out
1.30	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same
1.31	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution
1.32	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines
1.33	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report
1.34	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report

S. No	Terms of Reference
1.35	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed
1.36	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations
1.37	Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation
1.38	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project
1.39	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project
1.40	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given
1.41	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out
1.42	A Disaster management Plan shall be prepared and included in the EIA/EMP Report
1.43	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc
1.44	Besides the above, the below mentioned general points are also to be followed:- a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should

S. No	Terms of Reference
	<p>be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area</p>



A presentation was made by the project proponent along with their Dr. Surendra Vikram Ghavri, EIA Coordinator, M/s Paramarsh Servicing Environment and development to SEAC on 24-4-2025.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The terms of reference is sought for “Riverbed Morrum mining” from river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh, (Leased area – 32.338 ha), M/s Anjali Construction Enterprises.
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/533166/2025		
2.	File No. allotted by SEIAA, UP	9887		
3.	Date of Letter of Intent	13-03-2024		
4.	Date of approval of Mining Plan	25-12-2024		
5.	Name of Proponent	M/s Anjali Construction Enterprises Proprietor Smt. Meera Singh W/o Shree Ajay Singh		
6.	Full correspondence address of proponent and mobile no.	R/o – 24/17 A.G. Ajay vihar Colony, Taktakpur, Tehsil and District – Varanasi, Uttar Pradesh Email: anjaliconssvns@gmail.com		
7.	Name of Project	Terms of reference for environment clearance of “Riverbed Morrum mining” having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh.		
8.	Project Location (Plot. Khasra/Gata No.)	871 and 518Ga		
9.	Name of Village	Pipardih & Koragi		
10.	Tehsil	Duddhi		
11.	District	Sonbhadra		
12.	Name of Minor Mineral	Riverbed Morrum mining		
13.	Sanctioned Lease Area in ha.	Area – 32.338 ha		
14.	Max. & Min mRL within lease area	Highest mRL – 220.55 mRL Lowest mRL – 218.50 mRL		
15.	Pillar Coordinates (Verified by DMO)	Point	Latitude N	Longitude E
		A	24°14'10.98"N	83°16'13.53"E
		B	24°14'20.47"N	83°16'15.43"E
		C	24°14'35.62"N	83°16'16.52"E
		D	24°14'40.99"N	83°16'16.11"E
		E	24°14'46.66"N	83°16'12.08"E
		F	24°14'54.27"N	83°16'13.82"E
		G	24°14'47.71"N	83°16'22.45"E
		H	24°14'21.93"N	83°16'25.74"E
		I	24°14'9.51"N	83°16'22.03"E
16.	Total Geological Reserves	12,93,520 m ³		
17.	Total Mineable Reserve	4,43,775 m ³		
18.	Total Proposed Production (in five year)	12,93,520 m ³ (5 years)		
19.	Proposed Production /year	2,58,704 m ³ /annum		

20.	Sanctioned Period of Mine lease	Lease Period – 5 years Plan Period - 5 years
21.	No. of workers	38
22.	Type of Land	Govt./Non Forest Land
23.	Ultimate depth of Mining	1.5 m
24.	Nearest metalled road from site	0.300 km
25.	Water Requirement	PURPOSE
		Drinking 0.38 KLD
		Suppression of dust 3.60 KLD
		Plantation 4.00 KLD
		Total 8.00 KLD
26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/24-27/ RA 0372, Valid till –30/11/2027
27.	Any litigation pending against the project or land in any court	Yes
28.	Details of 500 m Cluster Certificate verified by Mining Officer	3157(1)/ Khanij/kha. Pa. Dated:30-03-2024
29.	Details (Page no.) of mining lease area, Geo coordinates & Mineable quantity mentioned in approved DSR	DSR approved by SEIAA UP At serial no. 25 on page 27 and At serial no. 22 on page 85
30.	Proposed EMP cost	Applied for ToR
31.	Length and breadth of Haul Road	Length – 0.30 km, Width – 6.00 m
32.	No. of Trees to be Planted	4000
33.	Monitoring period	Pre-Monsoon season March 2025 to May 2025

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

1. Copy, through email, for information and necessary action to –

1. **Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Sonbhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

Signature Not Verified

Digitally Signed by : Mr Ajay Kumar Sharma
Member Secretary, SEIAA

Date: 29/05/2025



सत्यमेव जयते

405

File No.: 5031/4705

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
UTTAR PRADESH)



Dated 11/07/2024



To,

Smt. MEERA SINGH
M/s ANJALI CONSTRUCTION ENTERPRISES,
R/o 24/17, AG, Ajay Vihar Colony, Taktakpur, District - Varanasi 221002, VARANASI, UTTAR
PRADESH, 221002
anjaliconssvns@gmail.com

Subject:

Grant of Transfer of EC to the project under the provision of the EIA Notification 2006 and as amended thereof regarding Riverbed Morrum mining" along river Kanhar at Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/470869/2024 dated 27/04/2024 for grant of transfer of EC to the project under the provision of para 11 of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107UP5171842T
(ii) File No.	5031/4705
(iii) Clearance Type	Transfer of EC
(iv) Category	B1
(v) Schedule No./ Project Activity	1(a) Mining of minerals Transfer of Environmental clearance of "Riverbed Morrum mining" having lease area – 32.338 ha along river Kanhar in Gata No.: 871 and 518Ga, at Village – Pipardih & Koragi, Tehsil – Duddhi, District – Sonbhadra, Uttar Pradesh of M/s R.S.I Stone World Pvt. Ltd. (earlier Lessee) in favor of M/s ANJALI CONSTRUCTION ENTERPRISES, proprietor Smt. Meera Singh.
(vii) Name of Project	SONBHADRA, UTTAR PRADESH
(viii) Location of Project (District, State)	SEIAA
(ix) Issuing Authority	02/07/2024
(x) EC Date	MEERA SINGH, S 24/17, AG, Ajay Vihar Colony,
(xi) Details of Transferee	

Taktakpur, District - Varanasi
221002, Taktakpur, 187, 9, 221002
M/s R.S.I Stone World Pvt. Ltd., Proponent Shri
Virendra Singh Jadon, E- 7, M-708, Area colony,
Bhopal - 462016, E- 7, M-708, Area
colony, 396, 23, 462016

(xii) Details of Transferor

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-7 were submitted to the SEAC under the provision of Para 11 of the EIA notification 2006 and its subsequent amendments. Details in Form 7 can be accessed on PARIVESH portal by scanning the QR Code above.
4. The SEAC/SEIAA has examined the requisite information/documents required for transfer of EC in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and hereby accords Transfer of EC dated to MEERA SINGH under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions issued EC letter.
5. The SEIAA may revoke or suspend the clearance, if implementation of any of the EC conditions is not satisfactory. The SEIAA reserves the right to stipulate additional conditions, if found necessary.
6. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of the prior EC issued vide dated 09-01-2020.
7. This issue with the approval of the Competent Authority.

Additional EC Conditions

SEIAA noted that the previous lease issued to Shri Virendra Singh Jadon, M/s R.S.I Stone world Pvt. Ltd. Bhopal was cancelled vide DM, Sonebhadra order no. 2625/Khanij/2024 dated 08.01.2024 and another LOI was issued to M/s Anjali Constructions Enterprise Prop. Smt. Meera Singh, W.o Shri Ajay Singh, 24/17 A.G. Ajay Vihar Colony Taktakpur, Tehsil, Sadar, District Varanasi for 2,58,704 cum per annum production capacity vide letter no. 3012/Khanij/2024 dated 13.03.2024.

Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 516/Parya/SEAC/5031-4705/2018 dated 09.01.2020 from Shri Virendra Singh Jadon, M/s R.S.I Stone world Pvt. Ltd. Bhopal to M/s Anjali Constructions Enterprise Prop. Smt. Meera Singh, W.o Shri Ajay Singh, 24/17 A.G. Ajay Vihar Colony Taktakpur, Tehsil, Sadar, District Varanasi SEIAA added following conditions:-

1. Transfer of EC is granted for a period upto 08.01.2025 or validity of current mine plan or current lease period whichever is earlier and after this the original EC and transfer order both will become null and void.
2. For remaining period, Project Proponent shall submit replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 33,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a

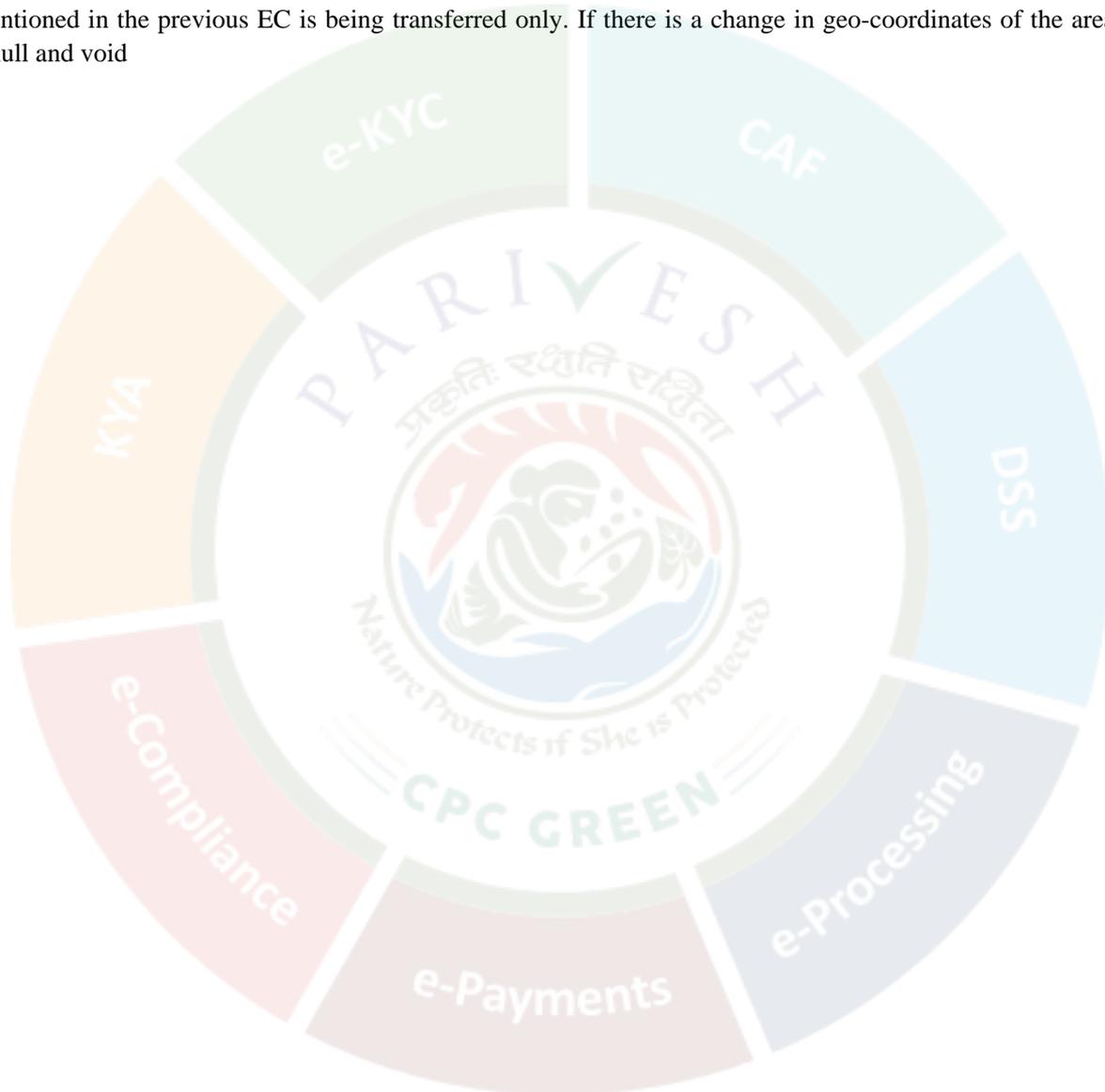
conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.

8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

9. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

Rest all the content of Environmental Clearance letter no. 516/Parya/SEAC/5031-4705/2018 dated 09.01.2020 shall remain same.

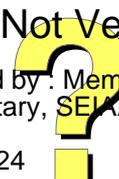
Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void



Signature Not Verified

Digitally Signed by : Member Secretary UP
Member Secretary, SE/KA

Date: 15/07/2024



कार्यालय जिलाधिकारी, सोनभद्र ।

(खनिज अनुभाग)

दिनांक 13 / 03 / 2024

पत्रांक 3012 / खनिज / 2024

मे0 अंजली कन्सट्रक्शन इण्टरप्राइजेज

पता एस 24 ए0जी0 अजय विहार कालोनी, टकटकपुर, वाराणसी

प्रोपराइटर-श्री मीरा सिंह पत्नी श्री अजय सिंह

निवासी 24 / 17 ए0जी0 अजय विहार कालोनी, टकटकपुर,

तहसील-सदर, जनपद-वाराणसी ।

मोबाइल नं0-9628356780

ई0मेल आई0डी0 ajay.singh1474@gmail.com

आशय-पत्र

(Letter of Intent)

उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम-23(2)(क) के प्राविधानों के अधीन ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से खनन पट्टा स्वीकृत किये जाने हेतु इस कार्यालय के पत्र संख्या-2643/खनिज/मोरम/ई-निविदा सह ई-नीलामी/2024 दिनांक 10.01.2024 के द्वारा रिक्त घोषित करते हुये इच्छुक एवं अर्ह व्यक्तियों से निविदा सह बोली आमंत्रित की गयी थी।

2- उक्त क्रम में जनपद-सोनभद्र की तहसील-दुद्धी स्थित ग्राम-पीपरडीह एवं कोरगी के आराजी संख्या-871 व 518ग रकबा-32.338 हे0 में उपलब्ध वार्षिक आंकलित मात्रा 2,58,704 घन मीटर मौरम के लिये सेवा प्रदाता एजेन्सी (एम0एस0टी0सी0) के माध्यम से आपने रु0 656/- (रुपये छः सौ छप्पन मात्र) प्रति घन मीटर की बोली विज्ञप्ति दिनांक 10.01.2024 में उल्लिखित शर्तों के अधीन दी है।

3- अतः आपके द्वारा दी गयी बोली सर्वोच्च एवं सन्तोषजनक पाये जाने पर निम्न शर्तों के अधीन एतद्वारा औपबन्धिक रूप से उसे स्वीकार की जाती है:-

शर्तः-

1. विषयगत क्षेत्र में उपलब्ध वार्षिक आंकलित मात्रा 2,58,704 घन मीटर मौरम के लिये रु0 656/- (रुपये छः सौ छप्पन मात्र) मात्र प्रति घन मीटर की दर के अनुसार प्रथम वर्ष के लिये वार्षिक पट्टा धनराशि रु0 16,97,09,824/- (रुपये सोलह करोड़ सन्तानबे लाख नौ हजार आठ सौ चौबीस) मात्र आगणित होती है, अतएव उक्त धनराशि की 25 प्रतिशत धनराशि रु0 4,24,27,456/- (रुपये चार करोड़ चौबीस लाख सत्ताईस हजार चार सौ छप्पन) मात्र प्रतिभूति के मद में एवं 20 प्रतिशत धनराशि रु0 3,39,41,965/- (रुपये तीन करोड़ उन्तालिस लाख एकतालिस हजार नौ सौ पैसठ) मात्र प्रथम किश्त के मद में आपको इस आशय-पत्र के निर्गमन के दिनांक से, दो कार्य दिवसों के अन्दर जमा करने होंगे। बयाने के रूप में जमा धनराशि (अर्नेस्टमनी) प्रतिभूति के मद में जमा होने वाली धनराशि में समायोजित होगी। आशय-पत्र जारी करने के दो कार्य दिवसों के अन्दर नियत धनराशि इस कार्यालय में जमा करना अनिवार्य है अन्यथा यदि आप धनराशि जमा करने में विफल रहते हैं, तब आपके द्वारा अर्नेस्टमनी के मद में जमा की गयी धनराशि राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा इस सम्बन्ध में आप



.....2....

(2)

- द्वारा कोई शिकायत अथवा प्रत्यावेदन प्रस्तुत किया जाता है, तब वे विचारणीय नहीं होंगे।
2. मौरम का खनन पट्टा पाँच वर्ष की अवधि के लिये स्वीकृत किया जायेगा। प्रथम वर्ष हेतु देय धनराशि 16,97,09,824/- (रूपये सोलह करोड़ सन्तानबे लाख नौ हजार आठ सौ चौबीस) मात्र पर अनुवर्ती वर्षों में वार्षिक पट्टा धनराशि 10 प्रतिशत की उत्तोल्लर वृद्धि सहित देय होगी।
 3. प्रथम वर्ष के लिये अवशेष पट्टा धनराशि एवं आगामी वर्षों के लिए निर्धारित पट्टा धनराशि उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 में नियत समयानुसार राज्य सरकार को निर्धारित प्रक्रिया के अनुसार भुगतान की जायेगी। देय किश्त की धनराशि जमा न करने की दशा में नियमावली, 2021 के नियम-59 के अनुसार देय धनराशि, नियमानुसार ब्याज सहित वसूल की जायेगी।
 4. आशय-पत्र (Letter of Intent) निर्गत होने के एक माह के अन्दर, निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0, लखनऊ के समक्ष खनन योजना, खान बन्दी योजना सहित अनुमोदनार्थ प्रस्तुत किया जाना अनिवार्य होगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकारी के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा, अन्यथा नियमावली, 2021 के नियम 60(1) के प्राविधानों के अर्न्तगत रु0 10,000/- प्रति दिन की दर से शास्ति देय होगी।
 5. उ0प्र0 उप खनिज (परिहार) नियमावली, 2021 के नियम-17 के प्राविधानों के अनुसार पट्टेदार क्षेत्र का सीमांकन करायेगा तथा नियम-36 के अनुसार सीमा स्तम्भ लगायेगा एवं उनका अनुरक्षण करने हेतु सदैव उत्तरदायी होगा।
 6. पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति से एक माह के भीतर पट्टा विलेख का निष्पादन कराकर खनन संक्रिया तत्काल आरम्भ की जायेगी।
 7. नियमावली, 2021 के नियम 35(4) के अर्न्तगत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान किया जाना अनिवार्य होगा। नियम 35(4) के उल्लंघन की दशा में जिलाधिकारी नियमावली, 2021 के नियम 60(7) के अर्न्तगत जारी आशय-पत्र (Letter of Intent) निरस्त कर सकेंगे।
 8. नियमावली, 2021 के नियम-35 के अनुसार क्षेत्र में भूमि उद्धार एवं पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा कराये जाने हेतु पट्टेदार उत्तरदायी होगा।
 9. राज्य सरकार अथवा केन्द्र सरकार द्वारा समय पर निर्धारित कर व शुल्क यथा आयकर रायल्टी का 2.00% टी0सी0एस0(वर्तमान दर) एवं जिला खनिज फाउण्डेशन न्यास, सोनभद्र में उपादान के रूप में रायल्टी की 10% धनराशि तथा शक्तिनगर विशेष प्राधिकरण, सोनभद्र (साडा) सम्बन्धित उपकर आदि नियमानुसार पट्टेदार जमा करायेगे।
 10. पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र



...3...

(3)

24

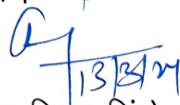
पर खनन पट्टा क्षेत्र का कॉर्डिनेट्स पट्टेदार अंकित करायेगा तथा पट्टा विलेख निष्पादन करने के पूर्व में अपने स्वयं के व्यय पर पट्टेदार ऐसे सीमा चिन्ह के खम्भे लागायेगा, जो पट्टा विलेख से संलग्न मानचित्र में दर्शाये गये सीमांकन को इंगित करने हेतु आवश्यक होंगे।

11. पट्टा विलेख के निष्पादन के दिनांक से यथाशीघ्र खनन संक्रियायें पट्टेदार आरम्भ करेंगे और तत्पश्चात जान-बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेंगे।
12. पट्टेदार नियम-36 के अनुसार वाहनों के प्रवेश व उनकी निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकॉर्डिंग के योग्य चार आई0वी0आर0 सी0सी0टी0वी0 कैमरे लगवाये जाने सहित चैक पोस्ट/गेट का निर्माण करेंगे। पट्टेदार उक्त चैक पोस्ट/गेट पर आर0एम0 आइ0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उप खनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई0-प्रपत्र एम0एम0-11 पर अंकित क्यू0आर0 कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टेदार उक्त सी0सी0टी0वी0 कैमरे और आर0एम0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकॉर्डिंग को कम से कम तीस दिनों तक सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकॉर्डिंग मांगे जाने पर रिकॉर्ड को उन्हें उपलब्ध करायेगा।
13. पट्टेदार प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेंगे। प्रत्येक वाहन को निर्गत ई0-एम0एम0-11 जनित क्यू0आर0कोड को चैक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए पट्टेदार आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली, 2021 के नियम-60 के अन्तर्गत वह शास्ति के लिए उत्तरदायी होगा।
14. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक: 05.09.2018 के अनुपालन में पट्टेदार द्वारा खदान के निकासी स्थल पर तौल मशीन लगवा कर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर में इन्टीग्रेट कराया जायेगा। इन्टीग्रेट में स्थित तौल मशीन में निम्न Features का होना आवश्यक है:-
 - (1) The Weight bridge device should use the MQTT protocol to transmit data.
 - (2) The Weight bridge device should transmit data over the internet to IOT infrastructure in cloud.
15. खनन क्षेत्र में तीन मीटर की गहराई अथवा जल स्तर, में से जो कम हो, से अधिक गहराई में खनन संक्रियायें पट्टेदार द्वारा नहीं की जायेगी।
16. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन कार्य पट्टेदार द्वारा नहीं किया जायेगा।

...4...

(4)

17. नदी की जल धारा में संक्शन लिफ्टर मशीन द्वारा खनन कार्य नहीं किया जायेगा।
18. स्वीकृत क्षेत्र के अन्दर जहाँ अभिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य पट्टेदार द्वारा प्रदर्शित किया जायेगा।
19. यदि पट्टेदार द्वारा नियमों व खनन पट्टा के पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है, तो पट्टेदार को अपना पक्ष रखने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
20. उ०प्र० उप खनिज (परिहार) नियमावली, 2021 के नियम-68 के अधीन भूमि के स्वामियों को प्रतिकर पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेधारक के मध्य तय होगा।
21. नियमों एवं शर्तों के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा आपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
22. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह पट्टेदार को मान्य होगा।
23. खनन पट्टा क्षेत्र हेतु Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981 में उल्लिखित प्राविधानों के अन्तर्गत उ०प्र० प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर कार्यालय में प्रस्तुत करना अनिवार्य होगा, जिसके पश्चात् ही खनन/परिवहन संक्रियायें प्रारम्भ की जायेगी।
24. माननीय सर्वोच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा माननीय उच्च न्यायालय द्वारा पारित आदेशों के अनुपालन हेतु विधितः बाध्य होगा।
अतः आपसे अपेक्षा है कि उपरोक्तानुसार कार्यवाही सुनिश्चित करते हुए निदेशक, भूतत्व एवं खनिकर्म, उ०प्र०, खनिज भवन, लखनऊ से अनुमोदित खनन योजना एवं सक्षम प्राधिकारी से निर्गत पर्यावरणीय अनापत्ति प्राप्त कर इस कार्यालय में प्रस्तुत करें, जिससे खनन पट्टे की स्वीकृति एवं खनन पट्टाविलेख के निष्पादन की कार्यवाही पूर्ण हो सके।


 (चन्द्र विजय सिंह)
 जिलाधिकारी,
 सोनभद्र

पत्रांक व तददिनांक

प्रतिलिपि:— निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म, निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
2. अपर जिलाधिकारी(वि०/रा०)/प्रभारी अधिकारी (खनन), सोनभद्र।
3. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, ग्राउंड फ्लोर, सीडब्ल्यूसी, क्षेत्रीय कार्यालय परिसर, विभूतिखंड, गोमतीनगर, उ०प्र०, लखनऊ।


 जिलाधिकारी,
 सोनभद्र

प्रेषक,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
Sonbhadra

संख्या :-

2024/7/9/376778

दिनांक :- **2024-12-25**

विषय :-

पट्टाधारक श्री **M/s Anjali Construction Enterprises** के पक्ष में स्वीकृत जनपद **Sonbhadra** में तहसील **Dudhi** ग्राम-**Piperdih & Korgi** गाटा सं०-**871,518 g** क्षेत्रफल **32.3380** हे० में उपखनिज **मोरम**, के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री **M/s Anjali Construction Enterprises** द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 2021 के नियम-35 के उपनियम (2) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक **2024-12-25** को कर दिया गया है।

1-

“खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ)

“खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी **60** (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से **258704.00** घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब)

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स)

आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द)

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च)

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ)

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।

2. खनन पट्टा स्थल पर फ्रूट एड बॉक्स व स्ट्रेचर रखे जायें।

3. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

4. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

5. जहाँ तक व्यावहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।

6. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन किया जायेगा।

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

414

भवदीय

(नवीन कुमार दास)

सयुक्त निदेशक।

संख्या : - 2024/7/9/376778 (1)/मा0 प्लान ,तद् दिनांक

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

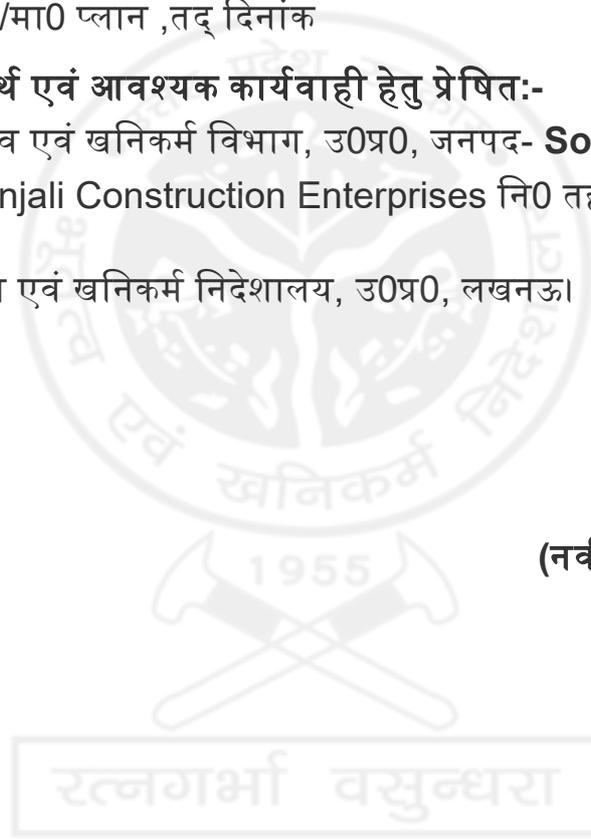
- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- **Sonbhadra**
- 2- पट्टाधारक श्री M/s Anjali Construction Enterprises नि0 तहसील **Dudhi** जनपद **Sonbhadra**
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय

Digitally signed by NAVEEN KUMAR DAS
Date: 25 Dec 2024 14:00:41

(नवीन कुमार दास)

सयुक्त निदेशक।

Digitally signed by NAVEEN KUMAR DAS
Date: 25 Dec 2024 14:00:42

-: सीमांकन आख्या / सहमति पत्र :-

कार्यालय जिलाधिकारी (खनिज अनुभाग), सोनभद्र के पत्र सं०- 1570/खनिज/2024 दिनांक 05.10.2024 के अनुपालन में दिनांक 07.10.2024 को राजस्व विभाग, वन विभाग व खनन विभाग के द्वारा मे० अंजली कन्स्ट्रक्शन इण्टरप्राइजेज, पता- एस-24, ए०जी०, अजय विहार कालोनी, टकटकपुर, वाराणसी, प्र०- श्रीमती मीरा सिंह पत्नी श्री अजय सिंह, नि०- 24/17 ए०जी०, अजय विहार कालोनी, टकटकपुर, तहसील- रादर, जनपद-वाराणसी के पक्ष में मोरम का खनन पट्टा हेतु प्रस्तावित क्षेत्र जनपद-सोनभद्र की तहसील-दुद्धी स्थित ग्राम- पीपरडीह एवं कोरगी के आराजी सं०- 871 व 518ग, रकबा- 32.338 हे० क्षेत्र का मानचित्र पर अंकित RP-1 व RP-2 को संदर्भ बिन्दु मानकर निदेशालय द्वारा जारी टोटल स्टेशन/जी०पी०एस से सीमांकन किया गया। स्वीकृत एवं सीमाबन्धित खनन क्षेत्र को मानचित्र में लाल रंग से हैचिंग लाइन से प्रदर्शित किया गया है। स्वीकृत क्षेत्र के सभी सीमास्तम्भों क्रमशः A, B, C, D, E, F, G, H, I, A, को मौके पर उपस्थित पट्टाधारक/पट्टाधारक के प्रतिनिधि को चिन्हित सीमास्तम्भों को पक्का निर्माण कर फोटो सहित सात दिवस के भीतर कार्यालय में सूचित करने हेतु निर्देशित किया गया है। मौके पर सीमांकित सीमास्तम्भों का जी०पी०एस० निर्देशांक लिया गया, जो निम्नवत् है :-

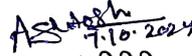
Name of Pillars	Latitude	Longitude
A	24°14'10.98"N	83°16'13.53"E
B	24°14'20.47"N	83°16'15.43"E
C	24°14'35.62"N	83°16'16.52"E
D	24°14'40.99"N	83°16'16.11"E
E	24°14'46.66"N	83°16'12.08"E
F	24°14'54.27"N	83°16'13.82"E
G	24°14'47.71"N	83°16'22.45"E
H	24°14'21.93"N	83°16'25.74"E
I	24°14'09.51"N	83°16'22.03"E

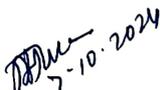
सीमांकित क्षेत्र का चौहद्दी

- उत्तर - आराजी सं०- 871, 518 का शेष भाग।
 दक्षिण - आराजी सं०- 871, 518 का शेष भाग।
 पूरब - आराजी सं०- 518 का शेष भाग।
 पश्चिम - आराजी सं०- 871 का शेष भाग।

उपरोक्तानुसार सीमांकन आख्या अग्रिम कार्यवाही हेतु प्रस्तुत है।

संलग्नक :- मानचित्र की चिन्हित प्रति।

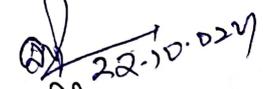

 खनन पट्टाधारक/प्रतिनिधि का
 हस्ताक्षर

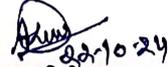

 क्षेत्रीय लेखपाल,
 ग्राम-पीपरडीह

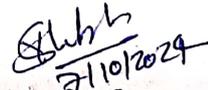

 क्षेत्रीय लेखपाल,
 ग्राम-कोरगी

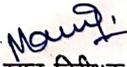

 वन-दफ्तारी


 क्षेत्रीय वनाधिकारी,
 रेंज- ~~विहार~~.....

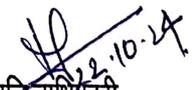

 राजस्व निरीक्षक,
 ग्राम- पीपरडीह


 राजस्व निरीक्षक,
 ग्राम- कोरगी


 सर्वेक्षक, खनिज विभाग,
 सोनभद्र।


 खान निरीक्षक,
 सोनभद्र।


 ज्येष्ठ खान अधिकारी,
 सोनभद्र।


 उपजिलाधिकारी
 दुद्धी-सोनभद्र।



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28350202

222383/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/SONBHADRA/2024

Date: 12/11/2024

To,

M/s

MS ANJALI CONSTRUCTION ENTERPRISES

Riverbed Morrum mining having lease area 32.338 ha, along river Kanhar in Gata No. 871 and 518 Ga, at Village Pipardih and Koragi, Tehsil - Duddhi, District Sonbhadra, Uttar Pradesh.,SONBHADRA,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS ANJALI CONSTRUCTION ENTERPRISES** located at **Riverbed Morrum mining having lease area 32.338 ha, along river Kanhar in Gata No. 871 and 518 Ga, at Village Pipardih and Koragi, Tehsil - Duddhi, District Sonbhadra, Uttar Pradesh.,SONBHADRA,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MS ANJALI CONSTRUCTION ENTERPRISES** granted for the period from **12/11/2024 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	258704	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 258704 cubic meter/year by opencast and semi mechanized mining in 32.338 Hectar Mining Lease area at Gata No. 871 and 518 Ga, at Village Pipardih and Koragi, Tehsil - Duddhi, District Sonbhadra.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter dated 09.01.2020 and conditions of Transfer of EC vide Identification No. EC24B0107UP5171842T dated 11.07.2024, and submit its compliance report to UPPCB.
3. If the lease agreement or Environmental Clearance expires prior to 31.12.2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

ATULESH
YADAV

Digitally signed by ATULESH
YADAV
Date: 2024.11.13 17:51:21
+05'30'

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis to Head Office.

ATULESH YADAV Digitally signed by ATULESH YADAV
Date: 2024.11.13 17:51:57 +05'30'

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी श्रेय खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (बर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |